



**TAMIL NADU
GOVERNMENT GAZETTE**

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Part III—Section 1(a)

**General Statutory Rules, Notifications, Orders, Regulations, etc.,
issued by Secretariat Departments.**

NOTIFICATIONS BY GOVERNMENT

**HOME DEPARTMENT
(Courts-VIA)**

THE TAMIL NADU ANAND MARRIAGE REGISTRATION RULES, 2026.

[G.O.Ms.No.32, Home (Courts-VIA), 23rd January 2026, கை 9, விசுவாசு, திருவள்ளூர் ஆண்டு-2057.]

No. SRO A-2(a-1)/2026.

In exercise of the powers conferred by sub-section (1) of section 6 of the Anand Marriage Act, 1909 (Central Act 7 of 1909), the Governor of Tamil Nadu hereby makes the following rules, namely:-

RULES.

1. **Short title.**— (1) These rules may be called the Tamil Nadu Anand Marriage Registration Rules, 2026.
2. **Definitions.**— In these rules, unless the context otherwise requires,—
 - (a) "Act" means the Anand Marriage Act, 1909 (Central Act 7 of 1909);
 - (b) "Anand marriage" means the marriage solemnised according to the Sikh marriage ceremony commonly known as Anand Karaj;
 - (c) "District Registrar" means the Registrar of a District authorised under rule 3;
 - (d) "Form" means the Form appended to these rules;
 - (e) "Register" means a register of Anand marriages maintained by the Registrar of Anand Marriages;
 - (f) "Registrar" means the Registrar of Anand Marriages authorised under rule 3;
 - (g) "Relations" means the family members of the Bridegroom and the Bride, apart from their parents, namely:-

- (i) paternal and maternal grand-father/grand- mother;
- (ii) uncle and aunt;
- (iii) brother;
- (iv) sister; and
- (v) cousin.

(h) The words and expressions used in these Rules, but not defined, shall have the same meaning assigned to them in the Act.

3. Authorisation for registration of Anand marriages.— For the purpose of registration of Anand Marriages solemnised within the State of Tamil Nadu,—

(1) the District Registrar concerned authorised by the Government by notification under sub-section (1) of section 6 of the Act shall be the District Registrar of Anand Marriages;

(2) the Sub-Registrar concerned authorised by the Government by notification under sub-section (1) of section 6 of the Act shall be the Registrar of Anand marriages within his respective jurisdiction.

4. Jurisdiction.— The Anand Marriage shall be registered with the Registrar within whose jurisdiction such marriage is solemnised.

5. Maintenance of Register of marriages.— The Registrar shall maintain Register of Anand Marriages in Form -I.

6. Procedure for Registration.— (1) The parties to the Anand Marriage shall prepare a memorandum in Form-II and submit the same to the Registrar along with documents of proof of solemnisation of the marriage to the satisfaction of the Registrar and registration fee of rupees one hundred within a period of thirty days from the date of solemnisation of their marriage:

Provided that for registration of Anand marriages solemnised before the commencement of these rules, such memorandum may be submitted within a period of one year from the date of commencement of these rules.

(2) The memorandum shall be signed by both the parties of the marriage and at least two other persons who have witnessed the marriage.

(3) The parties to the marriage, who have not registered their marriage within the period specified under sub-rule (1), may get their marriage registered by submitting the memorandum to the Registrar in Form-II and a declaration in Form-III along with documents of proof for the solemnisation of the marriage to the satisfaction of the Registrar and registration fee of rupees two hundred:

Provided that such declaration shall be attested by a Gazetted Officer or Member of Parliament or Member of Legislative Assembly or Member of a Local Self Government Institutions or Notary.

7. Filing of Memorandum.— The Registrar shall file the memorandum received from the parties to Anand Marriage under sub-rules (1) and (3) of rule 6 in the utility provided in the Tamil Nadu Registration Department Portal.

8. Verification and registration of Anand marriage.— (1) Where on verification and scrutiny of the memorandum and documents received under rule 6, the Registrar is satisfied that the marriage has been solemnised, he may enter the particulars of the marriage in the register and issue Certificate of Anand Marriage in Form-IV.

(2) Where the Registrar has reasons to believe that,-

(a) the marriage between the parties has not been performed in accordance with Anand Marriage ceremony; or

(b) the identity of the parties or the witnesses testifying the solemnisation of the marriage is not established;

or

(c) the documents tendered before him does not provide the marital status of the parties,

he may, call upon the parties to produce such further information or documents as he may deem necessary, for establishing the identity of the parties and the witnesses or correctness of the information or documents presented to him within a period of thirty days from date of receipt of memorandum.

9. Refusal of registration of Anand Marriage.— The Registrar may, for the reasons to be recorded in writing, refuse the registration of marriage, if the parties to the marriage fails to comply with the directions issued by him under sub-rule (2) of rule 8.

10. Correction of the entries in the register.— The Registrar may, on an application made by any party to the marriage, if satisfied that there is typographical or clerical mistakes in the entries made in the register or in the Certificate of Registration in relation to the name, age or date of marriage, make suitable corrections with previous sanction of the District Registrar and affix his signature to such correction.

11. Appeal.— (1) Any person aggrieved by the decision of the Registrar may file an appeal to the District Registrar within a period of three months from the date of communication of such decision:

Provided that the delay, if any, in filing such appeal may be condoned for the reasons to be recorded in writing by the District Registrar, if the District Registrar is satisfied that there is sufficient cause for not preferring the appeal within the specified period.

(2) The District Registrar shall, after giving opportunity of hearing to the parties concerned, dispose of the appeal within a period of fifteen days from the date of receipt of the appeal.

12. Retention and Maintenance of record.— (1) The originals of the memorandum received by the Registrar shall be retained as permanent record.

(2) The Registrar shall also maintain particulars of the corrections made under rule 10 with the date of correction.

Form-I

[See rule 5]

Register of Anand Marriages

1.	Date of Marriage:				
2.	Place of Marriage: (Specify hall, auditorium etc)	Local area	Village	Taluk	District
Signature of the Husband:					
Signature of the Wife:					
Photo of the Husband to be affixed			Photo of the wife to be affixed		
3.	Details of Parties to the Marriage (As on the date of marriage):				
	Details	Husband	Wife		
(a)	Name: (in capital letters)				
(b)	Nationality:				
(c)	Age and date of birth: (Sufficient proof shall be produced)				
(d)	Permanent address:				
(e)	Present address:				
*(f)	Previous marital status:				
	Married				
	Unmarried				
	Widower				
	Widow				
(g)	Divorced				
	Whether any spouse is Living : (if yes, number of spouse living)				

(h)	Name of father or guardian and the relationship:		
	(i) Age:		
	(ii) Address:		
(i)	Name of mother:		
	(i) Age:		
	(ii) Address:		
	* Put (✓) mark on whichever is applicable.		
4	Witness of solemnisation of		